GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2237 ANSWERED ON:07.12.2011 MONTREAL CONVENTION ON INTERNATIONAL AIR CARRIAGES Antony Shri Anto;Karunakaran Shri P.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether India has ratified the Montreal Convention regarding Unification of Rules of International Air Carriages;
- (b) if so, the details thereof including its provisions regarding the compensation to the victims of air crash;
- (c) whether the cases of settlement of compensation to the dependants of some of the victims of Mangalore flight tragedy is yet to be finalised;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the amount disbursed as compensation so far including the steps taken by the Government/Air India to compensate the victims of the said crash?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a)&(b) Yes Madam. The rates of compensation provided under Montreal Convention, 1999 is as under:

Subject Compensation provided under Montreal Convention, 1999

Death $\,\,$ bodily $\,$ Proven damage subject to a maximum of SDRs 100,000 injury $\,$

Checked baggage Proven damage subject to a maximum of SDRs 1,000 per passenger.

Hand Baggage Included within the limit set for checked baggage.

Cargo Proven damage subject to a maximum of SDRs 17 per kg.

(c) to (e) As of date, 70 cases fully and 7 have been partially settled fo. which an amount of Rs.60.44 Crores has been disbursed. Of the remaining 89 cases, 53 family members have engaged foreign lawyers for settlement